

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDRAVIND.

CP. No. 55/96 in
CP. No. 40/95 in
OA. No. 40/95. D-87/96

Between:-

Date of order: 7.11.96.

1. Mrs. G. Sarada Bai
2. Mrs. M. Premila
3. Mrs. Ch. Venkata Guramma
4. Mrs. Ch. Venkata Mrs. Jayamma
5. K. Vijayakumari
6. Mrs. D. Kanaka Durga

Applicants.

7.

And

1. Shri M.V. Bhaskara Rao, the Chief General Manager,
Telecom A. 2-Circle, Hyderabad.
2. Shri K. Sampath Kumar, the Telecom District Manager,
Nalgonda.

Respondents.

Counsel for the Applicants: Mr. K. Venkateswara Rao

Counsel for the Respondents: Mr. K. Bhaskara Rao

CORAM:

HON'BLE MR. JUSTICE M.G. CHODPARI, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER (A)

Mr. K. Venkateswara Rao for applicants. Mr. K. Bhaskara Rao for respondents.

The learned standing counsel states that the orders have been issued on 6.11.96 for payment of D.A. and Family Pension and arrears to the applicants according to their entitlement within a period of 15 days. Copy of the said order has been supplied to Shri K. Venkateswara Rao. Shri K. Venkateswara Rao does not press the application in view of the said order. We make it clear that should the respondents fail to comply with the original order within a period of 15 days mentioned in the order dated 6.11.96, the applicants will be at liberty to mention for issuing notice of contempt proceedings straightway against the respondents and in that event the Contempt Petition will be allowed to revive. The C.P. is accordingly disposed of.

प्रशासनिक प्र०
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79/
DEPUTY REGISTRAR (JUDL)

न्यायालय अधिकारी 22/11/96
COURT OFFICER
न्यायालय प्रशासनिक अधिकारी
Central Administrative Tribunal
हैदराबाद न्यायालय
HYDERABAD BENCH